Central Administrative Tribunal Madras Bench

OA/310/00477/2021

Dated the 19th day of April Two Thousand Twenty One

PRESENT
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

V.Arunagiri,
S/o.T.Venkatesan,
Plot No.95, Door No.48, 10th Street,
MCN Nagar, Okkiyam,
Thoraipakkam,
Chennai 600 097, Tamil Nadu. ...Applicant
By Advocate M/s.Menon, Karthik, Mukundan & Neelakantan

Vs.

- Union of India, rep. by its Director General, Akashvani Bhavan, New Delhi 110 001.
- 2. Deputy Director General E, Doordarshan Kendra, Chennai 600005.
- 3. Pay & Accounts Officer, Doordarshan Kendra, Chennai 600005.
- 4. The Central Pension Accounting Office, rep. by Pay & Accounts Officer, Trikoot-2, BhikajiCama Place, Janpath, New Delhi 110066.

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5. The Centralised Pension Processing Centre (4470, CH), 112/4 Kaliammankoil Street, Virugambakkam, Chennai 600092. ...Respondents

By Advocate Mr.M.Kishore Kumar

ORAL ORDER [Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

- "(i) To set aside order PPO No.286600800716A3 dated 10.5.2019 issued by 3rd respondent and lr No.286600800716/3844826/A6 dated 24.5.2019 issued by the 4th respondent only in so far as it downwardly revises the basic pension payable to the applicant w.e.f. 1.9.2008 as Rs.14,315 instead of Rs.15,065 and the pension payable under 7th CPC scales from Rs.38,850 to Rs.37,150 w.e.f. 1.1.2016; and
- (ii) To set consequential letter No.CPPC/Audit dated 22.2.2021 issued by the 5th respondent to recover the alleged excess pension; and
- (iii) consequently direct the respondents to restore the basic pension of the applicant w.e.f. 1.9.2008 as Rs.15,065/- and on that basis further restore the basic pension w.e.f. 1.1.2016 as Rs.38,850/- with permissible DA from 01.01.2016 and continue paying the same to the applicant; and
- (iv) further direct the respondents to reimburse the amounts already recovered from the pensioner's/applicant's account pursuant to the impugned recovery advice dated 22.2.2021 and pass such further or other orders as may be deemed fit and proper."
- 2. Heard Mr.Karthik for the applicant and Mr.M.Kishore Kumar for the respondents on advance notice. Perused the OA and all the documents.
- 3. At the time of hearing, counsel for the applicant submits that the applicant has filed a representation dated 29.3.2021 which is not considered by the respondents so far and this OA may be disposed with a direction to the respondents to consider the pending representation in a time bound manner. Until then the recovery may be

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stopped.

- 4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representation of the applicant dated 29.3.2021 and pass a reasoned and speaking order, as per law, within a period of three months from the date of receipt of a copy of this order. Until the disposal of the said representation, there shall not be any recovery of the alleged excess pension from the applicant.
- 5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar) (S.N.Terdal)
Member(A) Member(J)
19.04.2021

17.01.20.

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